

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
*(Through Hybrid Mode)*

**Item No. 112**

**CP (IB) No. 306/Chd/Pb/2022**

**IN THE MATTER OF**  
**State Bank of India**

...

**Petitioner**

**Versus**

**Smt. Meena Rani**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 13.05.2024**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 14.05.2024.

Sd/-

**Court Officer**